

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s). 724-725/2021

RAJ KUMAR & ANR. Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
(IA No. 132384/2019 - EXEMPTION FROM FILING O.T.)

WITH

Crl.A. No. 337/2022 (II)
(IA No. 47453/2022 - EXEMPTION FROM FILING O.T. & IA No. 169940/2021 - EXEMPTION FROM FILING O.T.)

Date : 23-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE M.M. SUNDRESHFor the Parties Mr. Suryodaya Prakash Tiwari, Adv.
Ms. Shachi Pandey, Adv.
Mr. Keshari Kumar Tiwari, Adv.
Mr. Pankaj Singh, Adv.
Mr. Binod Kumar Singh, Adv.
Mr. Rakesh Kumar Tripathi, adv.
Mr. Sanjay Kumar Dubey, AORMr. Shiv Sagar Tiwari, AOR
Ms. Aakanksha Tiwari, Adv.
Mr. Akhil Rana, Adv.
Mr. Narendra Mishra, Adv
Mr. Avadhesh Dubey, Adv.
Mr. Ashutosh Bansal, AdvMr. Adarsh Upadhyay, AOR
Mr. V K Shukla, Adv.
Mr. Aman Pathak, Adv.
Mr. Sugam Mishra, Adv.
Mr. Manish Tiwari, Adv.

Ms. Manjeet Chawla, Adv./AOR

UPON hearing the counsel the Court made the following
O R D E RAdjourned for four weeks on the prayer of Mr. Shiv Sagar
Tiwari, learned counsel for the appellant(s).(NIRMALA NEGI)
COURT MASTER (SH)(VIDYA NEGI)
ASSISTANT REGISTRAR